

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
PRINCIPAL BENCH**

CP/CA No. 1086/2016

**IN THE MATTER OF:**

**Capri Bathaid Pvt. Ltd.  
Vs**

.... **APPLICANT / PETITIONER**

**Angel Infra Realcon Pvt. Ltd.**

.... **RESPONDENT**

**SECTION:**

**Under Section 433(e), 434**

**Order delivered on 21.12.2017**

**Coram:**

**CHIEF JUSTICE M. M. KUMAR  
Hon'ble President**

**DEEPA KRISHAN  
HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

**For the IRP**

**:- Mr. Satish Joshi, AR/IRP**

**For the RESPONDENT**

**:- Mr. Pramod Kumar, Director  
Mr. Shyam Sunder GM (Project)**

**ORDER**

Notice of the application has been served to Mr. Pramod Kumar, erstwhile, Director of the respondent in person and Mr. Shyam Sunder, GM (Project) is also present. We have made them understand the law in Hindi. The requirement of law of cooperating with the Resolution Professional as per the provision of Section 19 requires all erstwhile management and personnel to Cooperate with the interim Resolution Professional or Resolution Professional. In case, any such person try to obstruct the insolvency process strict action is contemplated.

After we have explained to them, Mr. Pramod and Mr. Shyam Sunder, personnel of the ex-management undertake to hand over all the audited financial statements for the financial year commencing from 2014 and the other relevant records as required by the Interim Resolution Professional under Section 19 of the

**K. B. 21.12.2017**

IBC. Let the needful now be done within a period as per undertaking. On account of the undertaking given, we dispose off the application giving liberty to the IRP to file another if such necessity arises.

Sd/-

**CHIEF JUSTICE M. M. KUMAR  
PRESIDENT**

Sd/-

**DEEPA KRISHAN  
MEMBER (TECHNICAL)**